CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

OA No. 57 of 1995

Wednesday, this the 11th day of January, 1995

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR SP BISWAS, ADMINISTRATIVE MEMBER

1. CM Yacob,
Accounts Officer,
Office of the General Manager,
Transmission Projects,
Ernakulam.

2. MP Yoyak,
Accounts Officer,
Office of the General Manager,
Phones, Ernakulam.

3. PE Kuriackos,
Accounts Officer,
Office of the General Manager,
Phones, Ernakulam. .. Applicants

Through Authorised Agent - second applicant MP Yoyak

Vs.

1. Union of India represented by
its Secretary,
Ministry of Communications,
New Delhi.

2. Director General,
Telecommunication, Telecom Department,
New Delhi.

3. Chief General Manager, Telecom,
Kerala Circle,
Thiruvananthapuram.

4. Chief General Manager, Projects,
Department of Telecom,
Ethiraj Road, Madras-600 015. .. Respondents

By Advocate Mr. TR Ramachandran Nair, Additional Central Government Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants seek a direction to step up their pay to the level of the pay of one G Ranganathan (Staff No.81222). It is said that Ranganathan who is junior to applicants, has been drawing a higher pay with effect from 12-4-1990.

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2. Applicants approached this Tribunal earlier with a similar grievance in OA 1156/93 seeking a direction to step up their pay to the level of the pay drawn by one K Sankaranarayanan. The original application was allowed and consequently the pay of applicants have been stepped up to the level of the pay of Sankaranarayanan. At that time, applicants had no grievance with reference to Ranganathan.

3. At this distance of time they cannot be permitted to raise grievances that arose almost five years ago. Applicants should have known what their grievances were, and they can't seek remedies in instalments nor discover grievances in instalments. This is not a fit case to exercise jurisdiction vested in this Tribunal in favour of applicants. We would also notice the conduct of applicants in this connection. In para 4.11 it is said:

> "they did not accept the salary drawn on the basis of Annexure A-7" (Passed in pursuance of our order in OA 1156/93).

4. The grievances arose long back, and in the light of the principles laid down in Bhoop Singh Vs. Union of India & Ors (AIR 1992 SC 1414) and Hamsaveni & Ors Vs. State of Tamil Nadu & Ors (1994 (6) SCC 51), no relief can be granted now, reviving long lost causes and burdening the Government with unbudgeted expenditure.

5. We dismiss the application. No costs.

Dated the 11th January, 1995

SP BISWAS
ADMINISTRATIVE MEMBER

CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

List of Annexures

Annexure A7: True copy of Memo No.AP/10-102/93 dated 18.7.1994 issued on behalf of 3rd respondent.